

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 117
IB-361/(ND)/2020

IN THE MATTER OF:

Volkswagen Finance Pvt. Ltd.
Vs.

....**Applicant**

EVO Green Trading Pvt. Ltd.

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 16.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:Mr. Sanjeev Sagar, Adv.

Ms. Nazia Parveen Adv

For the Respondent

: Mr. Murari Kumar, Adv.

Mr. Achint Kumar, Adv.

ORDER

Corporate Debtor is proceeded ex-parte vide order dated 16th February 2021. Learned Counsel for the Corporate Debtor states that he preferred appeal against the said order. Learned Counsel for the applicant states that they have not received the copy of appeal. Be that as it may, list for hearing on 07.05.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)